

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3936
ANSWERED ON:13.08.2015
Compliance of Court Orders
Sigrival Shri Janardan Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the instances of delay in compliance of the orders of various Courts has increased in the country; and
(b) if so, the details thereof along with the steps taken/being taken by the Government in this regard?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) & (b) : The wilful disobedience of any judgment, decree, direction, order, writ or other process of a court or wilful breach of an undertaking given to a court constitute a contempt of court under the provisions of the Contempt of Courts Act, 1971. Further, under Article 215 of the Constitution of India, every High Court shall be a court of record and shall have all the powers of such a court including the power to punish for contempt of itself. The statutory provisions are binding on every body including Central Government, State Governments and all local or other authorities with in the territory of India and they are duty bound to obey the court judgement/orders. The Central Government does not maintain any data in this regard.